

(2021) 05 SHI CK 0132
In the High Court Of Himachal Pradesh
Case No : Civil Writ Petition No. 2998 Of 2021

Tanzin Dandup

APPELLANT

Vs

State Of Himachal Pradesh And Another

RESPONDENT

Date of Decision : 18-05-2021

Acts Referred:

Citation : (2021) 05 SHI CK 0132

Hon'ble Judges : L. Narayana Swamy, CJ;Anoop Chitkara, J

Bench : Division Bench

Advocate : Kul Bhushan Khajuria, Ashok Sharma, Adarsh K. Sharma, Ritta Goswami

Final Decision : Disposed Of

Judgement

Anoop Chitkara, J

1. The petitioner, who is working as Lecturer (History) in GSSS Giaboung, District Kinnaur, HP has been transferred to GSSS Deori Khaneti, District

Shimla, H.P., has come up before this Court, seeking quashing of the impugned office order dated 06.04.2021 (Annexure P-1).

2. Notice. Ms. Ritta Goswami, learned Additional Advocate General, appears and waives service of notice on behalf of the respondents.

3. The nature of order, we propose to pass in the present petition, requires no response.

4. Consequently, this petition is disposed of with liberty to the petitioner to make representation to the respondents/ competent authority within two

weeks. On receipt of such representation, the said respondents/ competent authority shall decide the same in the light of the transfer policy occupying

the field particularly Clauses 5.5 and 16.1 thereof, within four weeks thereafter.

Till decision of the representation, office order dated 06.04.2021,
Annexure P-1, shall remain stayed.

Pending miscellaneous application(s), if any, also stand disposed of.

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